

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NOS. 938, 937 & 936 OF 2018
IN DFR NO. 1379 OF 2018**

Dated: 27th September, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Essar Power Transmission Company Limited ...Appellant(s)

Vs.

**Central Electricity Regulatory Commission & ...Respondent(s)
Ors.**

Counsel for the Appellant(s) : Mr. Alok Shankar
Mr. Mahip Singh

Counsel for the Respondent(s) : Mr. Ravi Sharma for R-7
Mr. Mridul Chakravarty
Mr. Pallav Mongia for R-3

ORDER

Mr. Mridul Chakravarty, learned counsel seeks three weeks time to file vakalatnama on behalf of Respondent No.2 and also reply to the interim applications. Time is granted. He may file reply to the applications on or before 22.10.2018 with advance copy to the other side. Thereafter, rejoinder, if any, may be filed on or before 31.10.2018 with advance copy to the other side.

List the matter on **12.11.2018**.

**(S. D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**